Justice R. M. Lodha (Retd.) Committee (In the matter of PACL Ltd.) Hearing before Shri Anubhav Roy, Recovery Officer

Unique ID of Objection Petition: SEBI/PACL/OBJ/AR/00342/2025

Name of the Objector: R. Arumugam

Date: 14.08.2025

Record of Proceedings

- 1. The captioned file was taken up on 14.08.2025, for further proceedings in the matter.
- 2. On perusal of file, it was noted that the objection was filed after the issue of public notice dated November 25, 2024 by PACL Committee. Accordingly, present objection was required to be filed in compliance with the requirements laid down in the said public notice.
- 3. It is noted that present objection is deficient in many aspects which are as under:

S. No.	Deficiencies
1	No MR number
2	No Scanned copy and soft copy of petition
3	No certificate of translation from translator
4	No contact/e-mail, Address proof and ID of translator.

4. Given the above facts, the objection raised by the Objector is disposed of, without any determination on the merits.



Shri Anubhav Roy Recovery Officer

For and on behalf of Justice (Retd.) R.M. Lodha Committee (in the matter of PACL Ltd.)

अनुभव रॉय / ANUBHAV ROY महाप्रबंधक एवं वसूली अधिकारी General Manager & Recovery Officer न्यायमूर्ती (सेवानिवृत्त) आर. एम. लोधा कमेटी Justice (Retd) RM Lodha Committe (भेएसी एस ती के मामते ने संबंधित मुंगई) / (In the Mater of PACL Ltd. Mumbai.)